

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 89818 of 2013

(Arising out of Order-in-Appeal No. 943 to 949 (Adjn-Imp)/2013
(JNCH) /IMP-723 to 729 dated 30.09.2013 passed by the Commissioner
of Customs (Appeals), Mumbai)

M/s. Vegha Shipping & Transport Pvt. Ltd.Appellant
Room no.24, 2nd Floor,
8/16 Patel Bldg., MK Amin Marg,
Bora Bazaar, Mumbai

Vs.

Commissioner of Customs (Import), NhavaRespondent
Sheva
JNCH, Post Uran
Dist. Raigad, Sheva

APPEARANCE:

None for the appellant
Shri D.S. Maan, DC (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/87003/2023

DATE OF HEARING: 13-10-2023
DATE OF DECISION : 13-10-2023

Per: Coram

It is seen from the records that appellant has not been represented on the last several occasions of listing for disposal and despite several adjournments having been granted.

2. It would appear that appellant is no longer interested in pursuing the appeal. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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